

Vacation Bench**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**
JABALPUR**Original Application No.200/00963/2019**

Jabalpur, this Thursday, the 24th day of October, 2019

HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Vishwadeep Chatterjee, S/o Late Shri Sandeep Chatterjee, Date of Birth – 24.06.1993, R/o – H. No. 33/352, Near Maratha Boarding, Budhapara, Raipur (C.G.) 492001
-Applicant

(By Advocate – Shri S.K. Nandy)

V e r s u s

1. Union of India through its Secretary, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi 110011.

2. Director General of Health Services, Leprosy Section, Nirman Bhawan, New Delhi 110011.

3. The Director, Regional Leprosy Training and Research Institute, Lalpur, Raipur 492001
-Respondents

O R D E R (O R A L)

This Original Application has been filed by the applicant against the inaction on the part of the respondent No.2 in furtherance of Annexure A-1.

2. Precisely, the case of the applicant is that father of the applicant died in harness on 15.11.2017 while working as paramedical worker with the respondent department. Thereafter,

mother of the applicant preferred a detailed representation dated 19.01.2018 (Annexure A-2) for grant of compassionate appointment to the applicant. The applicant has also preferred a representation dated 08.02.2018 (Annexure A-3) to consider his case sympathetically for compassionate appointment. The application was duly forwarded through a forwarding letter dated 26.02.2018 (Annexure A-4). Thereafter, the case of the applicant was considered by the Committee held on 16.02.2018 in the office of respondent No.3 and as per the minutes of the meeting, some decision was taken (Annexure A-5). Further, a clarification was sought by respondent No.2 from respondent No.3 vide communication dated 12.12.2018 (Annexure A-9). The respondent No.3 has clarified position as per Annexure A-1 and the said communication was sent to the respondent No.2 on 01.01.2019 and vacancy position has also been calculated which comes to 1.1 posts.

3. The grievance of the applicant is that in furtherance of Annexure A-1, no action has been taken by respondent No.2 till date.

4. In view of the special circumstances, I feel that ends of justice would be met if respondent No.2 is directed to take action in

furtherance of Annexure A-1. Accordingly, respondent No.2 is directed to take action in furtherance of Annexure A-1, in view of the vacancy position calculated as per Annexure A-1, within a period of 60 days after receiving the order of this Tribunal. Needless to say that this Tribunal has not gone into the merits of the case.

5. With these observations, this Original Application is disposed of at the admission stage itself.

(Ramesh Singh Thakur)
Judicial Member

am/-